

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 4**  
**(IB)-1334(PB)/2019**

**IN THE MATTER OF:**

Pallash Portfolios Pvt. Ltd.

.... Applicant/petitioner

Vs.

Today Hotels (New Delhi) Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 31.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the petitioner

Dr. U. K Chaudhary, Sr. Adv. with Mr. Sumesh  
Dhawan, Ms. Vatsala Kak, Ms. Mathili Shubhangi, Ms.  
Manisha Chaudhary, Ms. Samridhi Gogia, Mr. Dhruv  
Gupta,  
Advs.

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 12.06.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 12.06.2019.

*Sd/-*

**(M. M. KUMAR)**  
**PRESIDENT**

*Sd/-*

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**